

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA
:: HYDERABAD ::**

SUB: HIGH COURT FOR THE STATE OF TELANGANA, HYDERABAD – TSJA, SECUNDERABAD – Nomination of two (02) Judicial Officers as Master Trainers to conduct ECT-8-2024 – Refresher Programme and N Step Training for Court Staff of Jangoan, Bhuvanagiri and Suryapet Districts on 23.03.2024 at Bhuvanagiri – Relief Arrangements – ORDERS – ISSUED.

READ: 1. Letter Roc.No.26/2024/TSJA-Sec-bad, dated 11.03.2024 from the Director, Telangana State Judicial Academy, Secunderabad.
2. High Court's proceedings Roc.No.527/SO/2024, dated 14.03.2024 from the Registrar General, High Court for the State of Telangana, Hyderabad.

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ORDER ROC.NO.1125/2024-B.SPL., DATED: 18.03.2024

The following two Judicial Officers mentioned in Column No.2, vide High Court's proceedings 2nd read above, are nominated as Master Trainers conduct ECT-8-2024 – Refresher Programme and N Step Training for Court Staff of Jangoan, Bhuvanagiri and Suryapet Districts on 23.03.2024 at Bhuvanagiri.


Sl. No.	NAME AND DESIGNATION OF THE NOMINATED OFFICER	IN-CHARGE OFFICER
(1)	(2)	(3)
1.	SMT. G.RADHIKA, V Additional Chief Metropolitan Magistrate (Juvenile Court), Hyderabad.	VIII Additional Chief Metropolitan Magistrate, Hyderabad.
2.	SMT. D.VAROODHINI, Principal Senior Civil Judge – cum - Assistant Sessions Judge, Ranga Reddy District at L.B.Nagar.	I Additional Senior Civil Judge – cum – Chief Metropolitan Magistrate – cum – I Additional Assistant Sessions Judge, Ranga Reddy District at L.B.Nagar.

The officers mentioned in Column No.3 will be in-charge for the post(s) mentioned in Column No.2, during the period of absence of the above said officers who are nominated to the above said training programme.

In case the officers mentioned in Column No.3 are either on leave or not available for any other reason, the concerned Principal District & Sessions Judge / Unit Head shall make alternative in-charge arrangements and intimate the same to the High Court.

On return from the above said Programme, the officers mentioned in Column No.2, shall resume charge of their regular post(s) and also the post(s) for which they are holding full additional charge previously.

- NOTE:**
1. The proceedings placed in the High Court's Web Site <https://tshc.gov.in>. The downloaded copy from the web site is valid for relieving duty and reporting to the above said programme at Bhuvanagiri.
 2. The nominated officer is entitled only for actual journey period.


REGISTRAR GENERAL
FAC.REGISTRAR (VIGILANCE)

To

1. The officers and in-charge officers concerned.
2. The Registrar General and all other Registrars, High Court for the State of Telangana.
3. The Director, Telangana State Judicial Academy, Secunderabad.
4. The Metropolitan Sessions Judge, Hyderabad.
5. The V Additional Chief Metropolitan Magistrate (Juvenile Court), Hyderabad.
6. The VIII Additional Chief Metropolitan Magistrate, Hyderabad.
7. The Principal District & Sessions Judge, Ranga Reddy District at L.B.Nagar.
8. The Principal Senior Civil Judge – cum - Assistant Sessions Judge, Ranga Reddy District at L.B.Nagar.
9. The I Additional Senior Civil Judge – cum – Chief Metropolitan Magistrate – cum – I Additional Assistant Sessions Judge, Ranga Reddy District at L.B.Nagar
10. The Pay and Accounts Officer, Hyderabad
11. The District Treasury Officer, Ranga Reddy District at Exhibition Grounds, Nampally, Hyderabad.
12. THE SECTION OFFICERS :
 - a) Special Officer Section
 - b) Vigilance Cell
 - c) E-Section
 - d) Work Review Cell
 - e) O.P.Cell
 - f) B-Section
 - g) Accounts Section
 - h) Computer Section
 - i) D-Budget Section

High Court for the State of Telangana at Hyderabad.

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